

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 2102

TO BE ANSWERED ON THE 29th November, 2016

Complaints regarding Pharma Companies

2102. SHRI RAGHAV LAKHANPAL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has received complaints regarding pharma companies making cash and kind payment to medical practitioners for favoring their brands;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to take any measures to make it mandatory for the pharma companies to disclose the expenditure incurred on medical practitioners either in cash or in any kind; and

(d) if so, the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a) & (b): Yes Madam. The government had received some complaints against certain Pharmaceutical Companies for using unethical practices for promoting their products. These complaints were examined and the Pharma Industry Associations were asked to take action as per the provisions of the Uniform Code of Pharmaceutical Marketing Practices (UCPMP) which is effective from 1.1.2015.

(c): No, Madam.

(d): In view of reply (c) above, does not arise.

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